

**LOK SABHA
UNSTARRED QUESTION NO. 38
TO BE ANSWERED ON 30th NOVEMBER, 2015**

ADULTERATION OF PETROL/DIESEL

**38. SHRI RAM TAHAL CHOUDHARY:
SHRI LAXMAN GILUWA :**

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the incidents of under measurement and adulteration of petrol/diesel by various petrol pumps have been noticed by the Government during the last three years and the current year;
- (b) if so, the details thereof and the number of complaints against the petrol pumps/persons involved received by the Oil Marketing Companies (OMCs) and the punitive action including cancellation of their licenses, taken against them, OMC/State/UT-wise including Jharkhand; and
- (c) the steps taken by the Government to launch regular drives/surprise checks at national level to curb such malpractices and ensure efficient service to customers by various petrol pumps in the country during the said period, OMC/State/UT-wise?

A N S W E R

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री धर्मेन्द्र प्रधान)

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM &
NATURAL GAS (SHRI DHARMENDRA PRADHAN)**

(a)& (b) : During the last three years and current year Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) have detected malpractices including under-measurement and adulteration at their retail outlets in the country. As per available data, State/OMC-wise detail of cases of under-measurement and adulteration detected at retail outlets during the last three years and current year (April-September, 2015) are annexed as Annexure-I.

In case of proven cases of under-measurement and adulteration, there is provision to cancel the license in the Marketing Discipline Guidelines (MDG)/Dealership Agreement. OMCs have terminated 168 retail outlets for such irregularities during the last three years and current year (April – September, 2015). State/OMC-wise detail for the said period is annexed as Annexure-II.

(c) : Public Sector OMCs undertake regular and surprise inspection of Retail Outlets and take action under the provisions MDG and Dealership Agreements against the outlets found indulging in irregularities/malpractices. The MDG provides for termination of outlets in the first instance for serious malpractices and graded penalties for other malpractices/irregularities. The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 issued by the Central Government under Essential Commodities Act, 1955 provides for punitive action also against malpractices such as adulteration. Several initiatives to prevent irregularities in Retail Outlets have been taken that include Automation of Retail Outlets, Third Party Certification

of Retail outlets and Monitoring of movement of tank trucks through Global Positioning System (GPS). State/OMC-wise detail of inspections carried out at Retail Outlets during last three years and current year up to September, 2015 is annexed as Annexure-III.

								Annexure-I	
	Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.38 asked by Shri Ram Tahal Choudhary and Shri Laxman Giluwa for answer on 30.11.2015 regarding 'Adulteration of Petrol/Diesel'								
	State/OMC-wise detail of irregularities of under-measurement and adulteration found at Retail Outlets of OMCs during the last three years and current year (April-September, 2015)								
	States/Uts	BPCL		HPCL		IOCL		Total	
S. No .		Under-Measure-ment	Adul-teration	Under-Measure-ment	Adul-teration	Under-Measure-ment	Adul-Teration	Under-Measure-ment	Adul-teration
1	A&N Islands	0	0	0	0	0	0	0	0
2	Andhra Pradesh	12	5	75	5	81	4	168	14
3	Arunachal Pradesh	0	0	7	1	0	0	7	1
4	Assam	6	0	19	0	27	2	52	2
5	Bihar	10	2	28	0	95	1	133	3
6	Chandigarh	0	0	28	0	1	0	29	0
7	Chattishgarh	24	4	72	1	46	0	142	5
8	D & N Haveli	0	0	39	0	1	0	40	0
9	Daman and Diu	5	0	0	0	1	0	6	0
10	Delhi	3	0	8	0	27	0	38	0
11	Goa	4	1	9	0	7	0	20	1
12	Gujarat	27	1	8	0	116	0	151	1
13	Haryana	54	1	14	0	107	2	175	3
14	Himachal Pradesh	7	0	21	0	5	0	33	0
15	Jammu and Kashmir	3	2	12	0	5	0	20	2
16	Jharkhand	13	7	31	0	16	3	60	10
17	Karnataka	4	1	18	0	57	0	79	1
18	Kerala	2	4	18	1	38	1	58	6
19	Lakshadweep	0	0	3	0	0	0	3	0
20	Madhya Pradesh	68	8	141	5	110	3	319	16
21	Maharashtra	69	10	225	6	71	5	365	21
22	Manipur	0	0	18	0	0	0	18	0
23	Meghalaya	0	0	8	0	8	0	16	0
24	Mizoram	0	0	0	0	2	0	2	0
25	Nagaland	0	0	1	0	0	1	1	1
26	Orissa	28	7	53	0	90	0	171	7
27	Puducherry	0	0	34	0	3	0	37	0
28	Punjab	25	1	67	1	149	12	241	14
29	Rajasthan	46	7	76	2	143	10	265	19
30	Sikkim	0	0	5	0	0	0	5	0
31	Tamil Nadu	43	9	35	0	174	0	252	9
32	Telangana	2	1	34	0	33	3	69	4
33	Tripura	0	0	0	0	0	0	0	0
34	Uttar Pradesh	117	15	167	1	374	15	658	31
35	Uttarakhand	14	0	19	0	11	2	44	2
36	West Bengal	38	16	90	0	48	13	176	29
	Total	624	102	1383	23	1846	77	3853	202

Annexure-II

	Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.38 asked by Shri Ram Tahal Choudhary and Shri Laxman Giluwa for answer on 30.11.2015 regarding 'Adulteration of Petrol/Diesel'				
S.No.	State/OMC-wise detail of Retail Outlets terminated on account of irregularities of under-measurement and adulteration during the last three years and current year (April-September, 2015)				
	States/UTs	BPCL	HPCL	IOCL	Total
1	A&N Islands	0	0	0	0
2	Andhra Pradesh	2	5	7	14
3	Arunachal Pradesh	0	1	0	1
4	Assam	0	0	6	6
5	Bihar	1	0	6	7
6	Chandigarh	0	0	0	0
7	Chattishgarh	2	1	0	3
8	D & N Haveli	0	0	0	0
9	Daman and Diu	0	0	0	0
10	Delhi	0	0	2	2
11	Goa	0	0	0	0
12	Gujarat	5	0	6	11
13	Haryana	5	0	1	6
14	Himachal Pradesh	0	0	0	0
15	Jammu and Kashmir	1	0	0	1
16	Jharkhand	1	0	1	2
17	Karnataka	0	0	0	0
18	Kerala	0	1	0	1
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	4	5	8	17
21	Maharashtra	7	6	6	19
22	Manipur	0	0	0	0
23	Meghalaya	0	0	0	0
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Orissa	0	0	2	2
27	Puducherry	0	0	0	0
28	Punjab	1	1	6	8
29	Rajasthan	3	2	6	11
30	Sikkim	0	0	0	0
31	Tamil Nadu	2	0	4	6
32	Telangana	0	0	4	4
32	Tripura	0	0	0	0
33	Uttar Pradesh	21	1	11	33
34	Uttarakhand	0	0	1	1
35	West Bengal	4	0	9	13
	Total	59	23	86	168

Annexure-III				
Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.38 asked by Shri Ram Tahal Choudhary and Shri Laxman Giluwa for answer on 30.11.2015 regarding 'Adulteration of Petrol/Diesel'				
State/OMC-wise number of inspections carried out during the last three years and the current year (April to September, 2015).				
	BPCL	HPCL	IOCL	Total
A&N Islands	0	0	279	279
Andhra Pradesh	13886	13402	14920	42208
Arunachal Pradesh	97	0	546	643
Assam	1570	1100	7270	9940
Bihar	7832	5266	17212	30310
Chandigarh	146	278	319	743
Chattishgarh	1467	2787	5730	9984
D & N Haveli	21	60	151	232
Daman and Diu	38	0	185	223
Delhi	1695	1524	3420	6639
Goa	509	333	431	1273
Gujarat	6166	5535	16907	28608
Haryana	3933	7285	18376	29594
Himachal Pradesh	587	1221	3066	4874
Jammu and Kashmir	1158	1292	3303	5753
Jharkhand	4026	2856	7963	14845
Karnataka	11497	8714	23193	43404
Kerala	6220	5947	12028	24195
Lakshadweep	0	0	0	0
Madhya Pradesh	7271	6978	16116	30365
Maharashtra	18476	15601	24787	58864
Manipur	144	0	900	1044
Meghalaya	520	242	1572	2334
Mizoram	11	39	271	321
Nagaland	114	26	455	595
Orissa	4979	3292	8976	17247
Puducherry	594	353	758	1705
Punjab	6793	8153	26190	41136
Rajasthan	7596	5911	21365	34872
Sikkim	316	105	272	693
Tamil Nadu	17130	11234	26564	54928
Telangana	3072	2917	11326	17315
Tripura	11	0	523	534
Uttar Pradesh	10026	14806	46486	71318
Uttarakhand	1203	2012	3801	7016
West Bengal	7353	6089	17464	30906
Total	146457	135358	343125	624940

